

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)

(IB)-238/PB/2017

In the matter of :

Sidhi Interiors (P) Limited

.. PETITIONER

Vs.

Ram Dev Int Limited

.RESPONDENT

SECTION :

Under Section 9 of IBC, 2016

Order delivered on 22.11.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

DEEPA KRISHAN

Hon'ble Member (Technical)

For the Petitioner

: Mr. Ritesh Aggarwal, Advocate

For the Respondent

:

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the petitioner points out that by order passed by the Hon'ble Principal Bench dated 25.9.2017 in relation to additional documents ~~to serve~~ are required to be filed by the Respondent/Corporate Debtor. It is also pointed out by the Ld. Counsel for the petitioner that despite repeated time being granted to the Corporate Debtor to file the relevant affidavit, same has not been filed as on today.

Pursuant to the order passed by the Hon'ble Principal Bench, Ld. Counsel for the Corporate Debtor/respondent, represents that reply/additional affidavit is ready and will be filed during the course of

Contd -

the day and a copy of the same will also be made available to the Ld. Counsel for the petitioner.

Taking into consideration the said representation and the undertaking of the Corporate Debtor that reply will be filed today, Let the reply be filed by today itself with a copy to be made available to the Counsel for the petitioner.

Post the matter for enquiry on 06.12.2017.

Sd/-

(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
22.11.2017